



KARNATAKA LOKAYUKTA

NO.LOK/ARE-10/ENQ-110/2014

M.S.Building,
Dr.B.R.Ambedkar Road,
Bangalore-560 001
Date: 04-05-2016
5

RECOMMENDATION

Sub: Departmental Inquiry against

Sri L.Manjunath, Industrial Extension
Officer, Industries and Commerce
Department (Presently working as
Industrial Extension Officer, taluk
Panchayath, Gowribidanur,
Chikkaballapur dist.) - reg

Ref: 1) G.O.No. Kai Vaa E/Ni Ree-2/162/
2009-10 dt.10-05-2013

2) Nomination Order No.LOK/INQ/14-A
110/2014 dt.19-02-2014 & 14-03-2014

1. Government by order dt.10-05-2013 initiated the disciplinary proceedings against Sri L.Manjunath, Industrial Extension Officer, Industries and Commerce Department (herein after referred to as "DGO") and entrusted disciplinary Inquiry to this institution.

2. This institution, by Nomination Order dt.19-02-2014 nominated Additional Registrar for Enquiries-4 to conduct departmental Inquiry against the DGO for the alleged misconduct alleged to have been committed by him. Further, by re-nomination Order dt.14-03-2014 Additional Registrar Enquiries-10 was re-nominated to conduct Inquiry.

3. DGO was tried for the following charges;

That, the DGO Sri L.Manjunath, s/o Lakshmana Shetty, the then Industrial Extension Officer, Industries and Commerce Department at Channapatna taluk in Ramanagar District demanded and accepted bribe of Rs.12,500/- on 28-08-2009 through his private assistant Sri Anand for releasing the subsidy amount of Rs.1,25,000/- sanctioned by the Government. To do that official act, DGO demanded and accepted bribe and thereby failed to maintain absolute integrity and total devotion to duty and this act is unbecoming of a government servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966”.


4. The Inquiry Officer, on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO.

5. On re-consideration of matter, I do not find any reasons to differ with the findings recorded by the Inquiry Officer.

6. Having regard to the nature of charge (demand and acceptance of bribe of Rs.12,500/-) proved against DGO, it is hereby recommended to impose penalty of compulsory retirement on the DGO Sri L.Manjunath, Industrial Extension Officer, Industries and Commerce Department (presently working as Industrial Extension Officer, Taluk panchayath, Gowribidanur, Chikkaballapur Dist.)

Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed here with.


(JUSTICE N.ANANDA) 5/5
UPALOKAYUKTA
STATE OF KARNATAKA